

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
SPECIAL BENCH (Video Conference)**

PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.7.2020 AT 10.30 AM

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|----------------------------------|--------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) NO. 28/9/AMR/2020 |
| NAME OF THE COMPANY | Tulasi Seeds Pvt Ltd |
| NAME OF THE PETITIONER(S) | Kapa Srinivasa Rao |
| NAME OF THE RESPONDENT(S) | Tulasi Seeds Pvt Ltd |
| UNDER SECTION | 9 OF IBC |

Counsel for Petitioner(s):

| <small>Ries</small> | | | |
|------------------------|-------------|------------------------|-----------|
| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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Counsel for Respondent(s):

| <small>Ries</small> | | | |
|------------------------|-------------|------------------------|-----------|
| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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ORDER

It has been represented by the counsel for the Petitioner Dr. S.V. Rama Krishna that the parties have amicably settled the matter and hence a memo of withdrawal of the Petition has been duly filed in the Court and hence the matter can be withdrawn. Heard the counsel. The case is disposed of as withdrawn with a liberty to the Petitioner to come back in case of default by the Respondent.



MEMBER JUDICIAL